Central Administrative Tribunal Ernakulam Bench

OA/180/01096/2017

Thursday, this the 28th day of March, 2019.

CORAM

Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member Hon'ble Mr. Ashish Kalia, Judicial Member

P.J.Kurien, aged 66 years S/o Late John @ Ulahannan Retired GDS BPM, Meenkiunnam. Residing at 'Parunthaniyil' House, Meenkunnam P.O., Muvattupuzha.

Applicant

[Advocate: Mr.R.Sreeraj]

versus

- The Senior Superintendent of Post Offices, Department of Posts Aluva Division, Aluva-683 101.
- 2. The Postmaster General Department of Posts Central Region Kochi-682 011.

Respondents

[Advocate: Mr. N.Anilkumar, SCGSC]

The OA having been heard on 28th March, 2019, this Tribunal delivered the following order on the same day:

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ORDER (oral)

By E.K.Bharat Bhushan, Administrative Member

Learned counsel for the applicant submits that a sum of Rs.89100/- has been disbursed.

2. In the reply statement filed by the respondents, it is clearly stated that directions have been issued by the Postmaster General, Regional Office, Kochi

for payment of a sum of Rs.89100/- being the only admissible amount.

3. In view of the admission that the amount has been disbursed, with the

mutual consent of the parties, the OA is closed giving liberty to the applicant to

approach appropriate forum/authority in case of any difference of opinion on

the point of the amount released.

[Ashish Kalia] Judicial Member [E.K.Bharat Bhushan] Administrative Member

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Annexures filed by the applicant:

Annexure A1: Copy of the representation dated 17.7.2015 submitted by the

applicant to the 1st respondent (along with its English translation).

Annexure A2: Copy of the representation dated 19.11.2015 submitted by the

applicant to the 1st respondent (along with its English translation).

Annexure filed by the respondents:

Annexure R1: Copy of Kerala Postal Circle Staff Contributory Welfare Fund

Rules, 2000.
